GOVERNMENT OF INDIA

MINISTRY OF SHIPPING

DIRECTORATE GENERAL OF SHIPPING

"BETA BUILDING", 9<sup>TH</sup> FLOOR

I-THINK TECHNO CAMPUS

KANJUR MARG (EAST)

MUMBAI - 400 042.

F. No. CR/CDC/02/2013-AOA

DG Shipping Order No. 1 of 2016

Dated: 19.02.16

Sub: Submission of Articles of Agreement for Indian flag Ships – reg

The format and mode of submission of Articles of Agreement [AoA] by Indian flag ships have been stipulated in this office DGS Order No 23 of 2013 (F. No. CR/CDC/02/2013-AOA) dated 19.11.13 & MS Notice No. 25 of 2013 (F.No.CR/CDC/02/2013- AOA) dated 01.11.13. It was laid down therein that after the submission of AoAs on an online mode, Indian flag ship owners would also have to submit signed hard copies of the same the Government Shipping Office/ Office of the Shipping Master concerned.

- 2. Considering the increasing thrust on rendering the functions of Government offices completely paperless, in terms of e-governance. the Director General of Shipping & Additional Secretary to the Govt. of India, in the Ministry of Shipping, in exercise of the powers conferred under sub-section(1) of section 456 of the Merchant Shipping Act, 1958, as amended, read with the Notification S.O. No. 3144 dated 17.12.60 of the Government of India, hereby issues the following directives.
- 3. Indian flag ship owners, after submission of Articles of Agreement online, need not submit hard copies of the same to the Govt. Shipping Office/ Office of Shipping Master. Indian flag ship owners may, however, retain signed hard copies thereof and may produce the same to the Government Shipping Office/ Office of Shipping Master, as and when it may be called for the redressal of disputes, if occasioned, between such ship owners and their seafarers.

- 4. All other conditions prescribed in this office DGS Order No. 07 of 2012, M.S. Notice No. 22 of 2010, DGS Order No. 04 of 2013, M.S. Notice No. 25 of 2013 & DGS Order No. 23 of 2013 shall remain in force, mutatis-mutandis.
- 5. This order shall come into force with an immediate effect and shall remain in force until further order(s).

Sd/-

[Deepak Shetty]

Director General of Shipping

& Additional Secretary, Gol, India

To;

- 1. All Indian flag shipping companies.
- 2. All recruitment & placement service providers.
- 3. Shipping Masters, Govt. Shipping Offices, Mumbai, Chennai & Kolkata.
- 4. Principal Officers, Mercantile Marine Departments, Mumbai, Chennai, Kolkata, Kandla & Kochi.
- 5. Surveyors -in-Charge, Mercantile Marine Departments, Jamnagar, Marmagoa, Mangalore, Tuticorin, Vishakhapatnam, Paradip, Haldia & Port Blair.
- 6. Commissioner, Seamen's Provident Fund Organization, Mumbai.
- 7. Chief Administrative-cum-Accounts Officer/Seafarers' Welfare Fund Society, Mumbai.

## Copy forwarded to the:

- 1. Secretary to the Govt, of India, Ministry of Shipping { Attn.: Shri K. Touthang, Director {MA) }, Transport Bhavan, 1, Parliament Street, New Delhi 110 001.
- 2. INSA.
- 3. FOSMA & MASSA
- 4. Seafarers Unions.
- 5. Nautical/Engineering/Training Branches, DGS, Gol.
- 6. Hindi Branch, DGS, Gol, for a translation of this order.
- 7. Computer Branch, DGS, Gol, for hosting this order on the website of the DGS, Gol.